# CENTRAL ADMINISTRATIVE TRIBUNAL, JABALPUR BENCH, JABALPUR

## Original Application No. 902 of 2004

Jabalpur, this the 28th day of October, 2004

Hon'ble Shri M.P. Singh, Vice Chairman Hon'ble Shri Madan Mohan, Judicial Member

Gyan Prakash, Per No. 900150, On Gazetted, Estt. Of Union of India,S/o. late B.L. Khare, aged About 57 years, Present resident of Plot No. 68, Ashok Nagar, Adhartal, Jabalpur-482004, Last employed as Junior Works Manager (Group B Gazetted Officer), Ordnance Factory, Medak, Yeddumailaram-502205, Andhra Pradesh.

Applicant

(By Advocate – Applicant in person)

#### Versus

- Union of India, represented by
   The Secretary,
   Ministry of Defence,
   Ministry of Defence, South Block,
   New Delhi 110001.
- 2. The Secretary, Department of Defence Production & Supplies, Ministry of Defence, South Block, New Delhi-110001.
- 3. Director General Ordnance Factories, 10-A, Saheed K. Bose Road, Kolkatta-700001.
- 4. The General Manager, Ordnance Factory Project Medak, Yeddumailaram-502205, Andhra Pradesh.
- 5. The Central Bureau of Investigation, CGO Complex, Lodhi Road, New Delhi.
- 6. The Cabinet Secretary, Cabinet Secretariat, Govt. of India, Department of Pension, New Delhi-110001.
- 6. Shri S.K. Mohanti, DGOF, Retired on 28.2.2002 (Ministry of Defence).



- 7. Shri C.R. Jain, Retired on 31.8.2003, General Manager (Ministry of Defence).
- 8. Shri V.S. Haste, Retired on 30.6.2003,
  Additional General Manager
  (Ministry of Defence) ....

Respondents

### ORDER (Oral)

## By Madan Mohan, Judicial Member -

Heard the applicant in person. He has sought the following main relief:

"Therefore it is prayed (to frame charges under Indian Penal Code and other criminal laws) to conduct trial as laid down in the Constitution of India, of the respondents under Ministry of Defence for the above complaint under section 19(3) of the Administrative Tribunal Act and consequently impose cost for damage and Rs. 5000/- towards cost of this application and proceedings and Rs.10,000/- per day for causing delay in this proceeding."

- 2. The applicant has stated that to attend the office of the Central Administrative Tribunal, Hyderabad Bench, he has applied for prior permission to leave the station headquarter but the same was not granted by the respondents. He was also not permitted to engage any legal practitioner to assist him in the court of enquiry and he was further restrained by the respondents to appear before any court to seek any remedy. The applicant could not tell us any offence which has been committed by the respondents. We are not satisfied with the contents in the Original Application.
- 3. Accordingly, the Original Application is dismissed at the admission stage itself.

(Madan Mohan)
Judicial Member

(M.P. Singh) Vice Chairman